IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-191(PB)/2017

IN THE MATTER OF:

Reliance Commercial Limited

... Applicant/petitioner

Vs.

Varaha Infra Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan, Hon'ble Member(Judicial)

Ms. Deepa Krishan Hon'ble Member (Technical)

For the Petitioner(s)

Shri Udayaditya Bannerjee, Adv.

Shri Soumyajit Nath, Adv. Shri Shreyansh Rastogi, A.R.

For the Respondent(s) :

Shri Rakesh Khanna, Sh. Nishant Menon,

Shri Abhishek Birthray, Shri Abhishek Verma,

Shri Mohit Shingvi, Advocates

ORDER

For Order, see (IB)-190(PB)/2017.

22.09.2017 V. Sethi